

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

EXCISE (ORS) Miscellaneous Application No. 11024 of 2019
(On behalf of Appellant)
in
EXCISE Appeal No. 722 of 2011

(Arising out of OIA-BC/21-22/SURAT-II/2011 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II]

M/s. Galpha Laboratories Ltd
Plot No. A1-6104-3, Gidc, Ankleshwar,
BHARUCH, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-ii
New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat,, Gujarat-395001

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri. R. B. Bhashkar, Authorised Representative for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

Final Order No. A/ 10283 /2020

DATE OF HEARING: 27.01.2020
DATE OF DECISION: 27.01.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted. MA also disposed of.

(Dictated & Pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)